

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP No. 46/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2020**

Name of the Company: Union of India
V/s
NK Proteins Pvt Ltd

Section : Section 271(1)(e) r.w, 272 (c) of the Companies Act,
2013 r.w. Section 243 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER
(through video conferencing)

Mr. Sandeep Bisht, Advocate is present on behalf of the N.S.E.L.

Learned Senior Advocate Mr. Saurabh Soparkar is present on behalf of the Respondent requesting for time to file reply as one of the directors is expired and another one is suffering from COVID as such any appropriate instruction could not be taken in the matter to prepare reply.

Prayer is allowed.

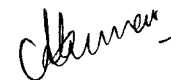
The matter is adjourned.

List the matter on 12.10.2020.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 2nd day of September, 2020



**MANORAMA KUMARI
MEMBER JUDICIAL**